



**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE**  
**NEW DELHI DISTRICT, PATIALA HOUSE COURTS, NEW DELHI**

**:-NOTICE:-**

In pursuance of the letter no. 5500/G-2/Genl.-I/CA/DHC dated 04.09.2024 received from the Worthy Registrar General, Hon'ble High Court of Delhi, New Delhi, applications are invited only in the requisite proforma (copy enclosed) from the practicing Advocates of District Court Bar Associations who fulfill the criteria fixed by the Hon'ble High Court of Delhi for filling up the One (01) post of Court Auctioneer in the Patiala House Courts as follows :

*"Since the function of a Court Auctioneer requires legal expertise, we direct the registry to call those applicants who have a standing of at least five years or more at the Bar and have an income of Rs. 15,000/- or more per annum."*

The applications duly filled in the prescribed proforma by the Advocates should reach this office through Receipt & Issue Branch, New Delhi District, PHC, New Delhi during the period from 14.10.2024 to 25.10.2024 on all working days between 10:00 AM to 4:30 PM. No application received beyond 25.10.2024 will be accepted.

(Dr. Hardeep Kaur)  
AS-02/Chairperson  
Committee for Appointment of Court Auctioneer  
New Delhi District, PHC, ND.

No. 28776-93 CA/Genl./NDD/2024

Dated 14/10/2024

Copy forwarded for information and necessary action to :-

1. P.S. to Ld. Principal District & Sessions Judge, New Delhi District, PHC, New Delhi.
2. All the Hony. Secretary of Bar Associations viz. Patiala House Courts, Karkardooma Courts, Rohini Courts, Dwarka Courts, Tis Hazari Courts (Central & West) and Saket Courts alongwith copy of letter no. 5500/G-2/Genl.-I/CA/DHC dated 04.09.2024 of Hon'ble High Court of Delhi and criteria/proforma for necessary action.
3. The Website Committee, Delhi District Court, Delhi.
4. The Incharge, Computer Branch, PHC, ND to upload the Notice on Website of this court.
5. Facilitation Centre, New Delhi District, New Delhi.
6. Incharge, Caretaking Branch, New Delhi District, with the direction to paste the notice alongwith enclosures on all notice boards of Patiala House Court Complex.

(Dr. Hardeep Kaur)  
AS-02/Chairperson  
Committee for Appointment of Court Auctioneer  
New Delhi District, PHC, ND.

**HIGH COURT OF DELHI AT NEW DELHI  
(GENERAL ADMN-I BRANCH)**

No. SSD /G-2/Genl.-I/CA/DHC  
Dated 04/09/24

From: The Registrar General  
High Court of Delhi  
New Delhi.

Office of District & Sessions Judge Patiala House Court, New Delhi Slary No. <u>25742</u> Dated <u>04/09/24</u> New Delhi District
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*(Urgent Home based)*  
*ld. OEC/General*  
*(PO & ST/ND/PTU)*  
*07.09.24*

To The Principal District & Sessions Judge  
New Delhi District  
Patiala House Courts  
Delhi.

Sub: Filling up 01 Position of Court Auctioneer in Patiala House Courts, Delhi.

Sir/Madam,

I am directed to inform you that two years' term of 01 Court Auctioneer in your Court is going to expire on 05.01.2025 and to request you to send your recommendations for filling up the said position as per the following criteria fixed by this Court in 1998:-

**"Since the function of a Court Auctioneer requires legal expertise, we direct the registry to call those applicants who have a standing of at least five years or more at the Bar and have an income of Rs. 15,000/- or more per annum."**

I am further directed to request you to recommend names of at least 20% more advocates for consideration for the required number of position to be filled in the Patiala House Court.

Yours faithfully,

*Radha*  
(Radha Bisht)  
Assistant Registrar  
for Registrar General

PROFORMA

1.	Name	
2.	Father's/Husband's Name	
3.	Date of Birth	
4.	Date of Enrollment as an Advocate with Bar Council of Delhi alongwith Enrollment No. (Attach Copy of Enrollment Certificate)	
5.	Name of Bar Association with which registered with Membership No.	
6.	Average Annual Income (Attach Proof of Income on Affidavit) an income of Rs. 15,000/- or more Per Annum.	
7.	Residential Address with Telephone No.	
8.	Official Address with Telephone No.	
9.	Court where mainly practicing	
10.	Reference of two Advocates of ten years standing or of other respectable persons.	
11.	Any special reason, the applicant want to adduce in support of his/her application.	